

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.57/(MAH)/2011  
CA No.

CORAM:


Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2017

NAME OF THE PARTIES: Mr. Kiran Nathmal Ramani  
V/s.  
M/s. Praveen Jewellers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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7.	B.K. Bali	Advocate for the Respondent	
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	Harsh Kesharia Intel (For Dr. S. K. Jain)	A.R. for petition.	Harsh A. Kesharia
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ORDER

TCP No.57/397-398/CLB/MB/MAH/2011

1. From the side of the Learned Counsel of the Petitioner, a letter has been moved seeking adjournment on personal reasons.
2. After having consultation with the Learned Counsel of the other side adjourned to **07.04.2017**. Date is duly communicated with a direction to intimate to the other side as well.

sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

02.03.2017.